## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 370/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES:

Titanium Industries India Pvt. Ltd.

V/s.

Indo American Chambers of Commerce

SECTION OF THE COMPANIES ACT: 244(1) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

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Amir Arsiwala

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## COMMON ORDER C.P. No. 370/244(1)/NCLT/MB/MAH/2017 C.P. No. 371/241(1)/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Petitioner opened Arguments referring to the Waiver Application.
- However, during the course of arguments it was noticed that there is certain reference of the Notice either in the Reply or Rejoinder which is not on record.
- The Registry is directed to place the Reply and Rejoinder on record on or before the next date of hearing. Adjourned to 06.12.2017.

Sd/-

Bhaskara Pantuia Mohan Member (Judicial) 27.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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